

LOK SABHA

STARRED QUESTION No. 161

TO BE ANSWERED ON 28th July, 2022

CNG Facility

†*161. SHRI SUNIL KUMAR SINGH:

SHRI DEVJI M. PATEL:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the cities where Compressed Natural Gas (CNG) facility is available in the country, State-wise including Jharkhand, Chhattisgarh and Maharashtra;

(b) whether the Government proposes to provide CNG facility in other major cities of the country and if so, the details thereof, State-wise;

(c) whether the Government is considering other alternative fuels like CNG and PNG in view of the constant increase in the prices of petrol and diesel; and

(d) if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में मंत्री

(श्री हरदीप सिंह पुरी)

**MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI HARDEEP S PURI)**

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 161 ASKED BY SHRI SUNIL KUMAR SINGH AND SHRI DEVJI M. PATEL, MPs TO BE ANSWERED ON 28TH JULY, 2022.

CNG stations have been set up across the country. State/UT-wise details of Geographical Areas (GAs) where CNG stations are situated are at Annexure.

The number of CNG stations established by various authorised entities has increased from 938 in 2014 to 4531 in May, 2022. This includes 166 CNG stations covering 41 GAs across 14 states inaugurated on 15th July, 2022. Also, the number of PNG connections provided has increased from 25.4 lakhs to 95.21 lakhs in the same period. After latest round of bidding, 98% of the population and 88% of the geographical area of the country has been covered.

Government of India has set a target of increasing the share of Natural Gas in the primary energy mix from 6.3% to 15% by 2030. Government is promoting alternative fuels such as CNG, Biofuels, LNG, Electric charging stations, etc. to reduce dependence on fossil fuels. In terms of Government's resolution dated 8.11.2019, the authorized entities and public sector Oil Marketing Companies (OMCs) are required to install facilities for marketing at least one new generation alternate fuel at their proposed retail outlets within three years of operationalization of the said outlets.

Various other steps taken by the Government in this direction include expansion of National Gas Grid pipelines, expansion of City Gas Distribution (CGD) network, setting up of Liquefied Natural Gas (LNG) Terminals, allocation of domestic gas to Compressed Natural Gas (Transport)/Piped Natural Gas (Domestic) [CNG(T)/PNG(D)] in no cut category.

To implement "One Nation One Gas Grid" Petroleum and Natural Gas Regulatory Board (PNGRB) has authorised development of 33,500 km of Natural Gas Pipeline network across the country. Out of this, 21715 km Natural Gas Pipelines are operational now (out of which over 7000 km has been laid since 2014) and a total of 13,605 km length of pipelines is under various stages of construction.

Government is also promoting setting up of LNG stations on National Highways, golden quadrilaterals, etc. for promotion of LNG in long distance transportation.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 161 TO BE ANSWERED ON 28.7.2022 REGARDING CNG FACILITY.**Details of GAs in the country where CNG station are situated**

Sl. No.	State	Geographical Areas under CGD Networks
1.	Andhra Pradesh	Kakinada, East Godavari District (excluding area already authorized), West Godavari District, Krishna District (excluding area already authorized), Srikakulam, Visakhapatnam and Vizianagaram Districts, Vijayawada, Anantapur and YSR (Kadapa) Districts, Sri PottiSriramulu Nellore District
2.	Andhra Pradesh Karnataka & Tamil Nadu	Chittoor, Kolar and Vellore Districts
3.	Assam	Uppar Assam,
4.	Bihar	Aurangabad, Kaimur and Rahtas Districts, Begusarai District, Gaya and Nalanda Districts, Patna District, Arwal, Jehanabad, Bhojpur and Buxar Districts, Muzaffarpur, Vaishali, Saran Samastipur Districts
5.	Chandigarh (UT), Haryana, Punjab and Himachal Pradesh	Chandigarh
6.	Dadra and Nagar Haveli (UT)	UT of Dadra and Nagar Haveli
7.	Daman and Diu (UT)	UT of Daman
8.	Daman and Diu and Gujarat	Diu and GirSomnathDistrits
9.	Goa	North Goa District, South Goa District
10.	Gujarat	Bhavnagar, Jamnagar, Kutch (West), Amreli District, Patan District, DahejVagraTaluka, Dahod District, Banaskantha District, Anand District (excluding area already authorized), Panchmahal District, Ahmedabad District (excluding area already authorized), Surendranagar District (excluding area already authorized) and Morbi District (excluding area already authorized), Barwala and RanpurTalukas, Navsari District (excluding area already authorized), Surat District (excluding area already authorized), Junagadh District, Kheda District (excluding area already authorized) Mahisagar District, Narmada (Rajpipla) District, Porbandar District, Surat, Bharuch, Ankleshwar, Nadiad, Navsari, Rajkot, Surendranagar, Ahmedabad City and Daskroi Area, Hazira, Valsad, Anand area including Kanjari and Vadtal Villages (in Kheda District), Gandhinagar, Mehsana, Sabarkantha, Vadodra
11.	Haryana	Sonipat, Panipat District, Yamunanagar District, Rewari District, Rohtak District, Karnal District, Ambala and Kurukshetra Districts, Bhiwani, CharkhiDadri and Mehendragarh Districts, Hisar District, Jhajjar District SonipatDisrtict (excluding area already authorized) and Jind District, Nuh and Palwal District, Kaithal District. Faridabad, Guragram District
12.	Haryana and Himachal Pradesh	Panchkula District(excluding area already authorized), Sirmaur, Shimla and Solan (excluding area already authorized) District

13.	Haryana and Punjab	Sirsa, Fatehabad and Mansa (Punjab) Districts
14.	Himachal Pradesh	Bilaspur, Hamirpur and Una District,
15.	Jharkhand	East Singhbhum District, Ranchi District, Bokaro, Hazaribagh, Ramgarh, Giridih, Dhanbad, Chatra & Palamu, Saraikela, Kharsawa, West Singhbhum.
16.	Karnataka	Bengaluru Rural and Urban Districts, Tumkur District, Dharwad District, Belgaum District, Chitradurga and Davanagere Districts, Udupi District, Ballari And Gadag Districts, Bidar District, Dakshina Kannada District, Ramanagara District, Bagalkot, Koppal and Raichur Districts, Chikkamagaluru, Hassan and Kodagu Districts, Kalaburagi and Vijayapura Districts, Mysuru, Mandya and Chamarajanagar Districts, Uttara Kannada, Haveri and Shivamogga Districts,
17.	Kerala	Ernakulam District, Kozhikode and Wayanad Districts, Malappuram District, Palakkad and Thrissur Districts, Alapuzha, Kollam and Thiruvananthapuram Districts.
18.	Kerala and Puducherry	Kannur, Kasaragod and Mahe Districts
19.	Madhya Pradesh	Dewas, Dhar District, Bhopal and Rajgarh Districts, Guna District, Rewa District, Satna and Shahdol Districts, Indore (including Ujjain City), Gwalior, Ashoknagar District, Gwalior (excluding area already authorized) District and Sheopur District, Morena District, Raisen, Shajapur and Sehore Districts, Shivpuri District, Sidhi and Singrauli Districts, Ujjain (excluding area already authorized), Dewas (excluding area already authorized),
20.	Madhya Pradesh and Chhattisgarh	Anuppur, Bilaspur and Korba Districts
21.	Madhya Pradesh and Rajasthan	Jhabua, Banswara, Ratlam and Dungarpur Districts,
22.	Madhya Pradesh and Uttar Pradesh	Jhansi (excluding area already authorized), Bhind, Jalaun, Lalitpur and Datia Districts
23.	Maharashtra	Palghar District and Thane Rural, Raigarh District (excluding area already authorized), Pune District (excluding area already authorized), Ratnagiri District, Solapur District, Kolhapur District, Ahmednagar and Aurangabad Districts, Latur and Osmanabad Districts, Sangli and Satara Districts, Sindhudurg District, Mumbai and Greater Mumbai, Pune City Including Pimpri-Chinchwad and Adjoining Contiguous areas Hinjewadi, Chakan, Talegaon, Thane urban and adjoining Municipalities,
24.	Maharashtra and Gujarat	Valsad (EAAA), Dhule and Nashik Districts
25.	NCT of Delhi	National Capital Territory of Delhi (UT)
26.	Odisha	Sundargarh and Jharsuguda Districts, Balasore, Bhadrak and Mayurbhanj Districts, Ganjam, Nayagarh and Puri Districts, Khordha District, Cuttack District,
27.	Puducherry and Tamil Nadu	Karaikal and Nagapattinam Districts
28.	Punjab	Jalandhar, Ludhiana, Amritsar District, Bhatinda District, Rupnagar District, Fatehgarh Sahib District, SAS Nagar District (excluding area already authorized), Patiala and Sangrur Districts, Ludhiana District (excluding area already authorized), Barnala and Moga Districts,

		Jalandhar District (excluding area already authorized), Kapurthala and SBS Nagar Districts, Ferozepur, Faridkot and Sri Muktsar Sahib Districts, Hoshiarpur and Gurdaspur Districts,
29.	Rajasthan	Kota, Barmer, Jaisalmer and Jodhpur Districts, Alwar (other than Bhiwadi) and Jaipur District, Kota District (excluding area already authorised), Baran&Chittorgarh (Only RawatbhataTaluka) district, Bhilwara and Bundi Districts, Chittorgarh (other than RawatbhataTaluka) and Udaipur Districts, Dholpur District, Bhiwadi (in Alwar District), Ajmer, Pali and Rajsamand Districts, Jalore and Sirohi Districts,
30.	Tamil Nadu	Kanchipuram District, Chennai and Tiruvallur Districts, Coimbatore District, Cuddalore, Nagapattinam and Tiruvarur Districts, Ramanathapuram District, Salem District, Tiruppur District,
31.	Telangana	BhadradiKothagudem and KhammanDistrits, Jagtial, Peddapalli, Karimnagar and RajannaSircilla Districts, Jangaon, Jayashankar, Bhupalpally, Mahabubabad, Warangal Urban & Warangal Rural Districts, Medak, Siddipet and Sangareddy Districts, Medchal-Malkajgiri, Ranga Reddy and Vikarabad Districts, NalgondaSuryapet and YadadriBhuvanagiri Districts, Hyderabad,
32.	Tripura	Gomati District, West Tripura (excluding area already authorized) District, Agartala,
33.	Uttar Pradesh	Mathura, Meerut, Allahabad, Jhansi, Saharanpur District, Bulandshahr (part) District, Bagpat District, Bulandshahr District (excluding area already authorized), Aligarh and Hathras Districts, Allahabad District (excluding area already authorized), Bhadohi and Kaushambi Districts, Amethi, Pratapgarh and Raebareli Districts, Auraiya, Kanpur Dehat and Etawah Districts, Faizabad and Sultanpur Districts, Gorakhpur, Santkabar Nagar and Kushinagar Districts, Meerut District(excluding area already authorized), Muzaffarnagar and Shamli Districts, Moradabad (excluding area already authorized) District, Unnao (excluding area already authorized) District, Varanasi District, Khurja, Moradabad, Bareilly, Kanpur Agra, Lucknow, Ghaziabad and Hapur Districts, Azamgarh, Mau and Ballia Districts, Bareilly (excluding area already authorized) District, Pilibhit and Rampur Districts, Basti and Ambedkar Districts, Farrukhabad, Etah and Hardoi Districts, Gonda and Barabanki Districts, Jaunpur and Ghazipur Districts, Kanpur (excluding area already authorized) District, Fatehpur and Hamirpur Districts, Mainpuri and Kannauj Districts, Mirzapur, Chandauli and Sonbhadra Districts Shahjahanpur and Badaun Districts, GautamBudh Nagar District,
34.	Uttar Pradesh and Rajasthan	Firozabad (Taj Trapezium Zone)
35.	Uttar Pradesh and Uttrakhand	Bijnor and Nainital Districts
36.	Uttrakhand	Dehradun District, Udham Singh Nagar District, Haridwar District,
37.	West Bengal	Burdwan District, Kolkata Municipal Corporation and Parts of Adjoining Districts, Howrah (excluding area already authorized) District and Hoogly (excluding area already authorized) District, Nadia (excluding area already authorized) District and North 24 Parganas (excluding area already authorized) District, South 24 Parganas (excluding area already authorized) District.